

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 18.08.2011

Meeting No. 15/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 23.06.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K. Jain	D.O.	DIPP
2	Sh. C. Gangadharan	Dy. DG	DGFT
3	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of meeting No. 13/12 dt. 28.07.2011 & 14/12 held on 04.08.2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	235	Party Name:ALKALOIDS CORPORATION	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/0018/AM10	RLA File :02/24/040/0017/AM10	Lic.No/Date:0210126025 30.04.2009	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to remind the Deptt of AUYSH referring to the earlier comments furnished by them on similar products. The case may be re-listed on receipt of comments.,			

2	236 Case No.:3/35/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00145/AM11/	RLA File :02/24/040/00169/AM11/	Lic.No/Date:0210152737 28.12.2010	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to remind the Deptt of AUYSH referring to the earlier comments furnished by them on similar products. The case may be re-listed on receipt of comments			

3	237 Case No.:3/16/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00054/AM11/	RLA File :02/24/040/00051/AM11/	Lic.No/Date:0210144764 09.07.2010	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to remind the Deptt of AUYSH referring to the earlier comments furnished by them on similar products. The case may be re-listed on receipt of comments			

4	238 Case No.:2/21/85-ALC3/2010	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00070/AM11/	RLA File :10/24/040/00033/AM11/	Lic.No/Date:1010039891 20.08.2010	Approved
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee approved the case for fixation of norms for item no 1. on net to net basis and for item no 2& 3 as per packing policy as under :-			
	Export product	Quantity	Import Item	Quantity
	FROZEN MEALKIT CONTAINING SHRIMPS, PASTA, VEGETABLES & SAUCE – packed in low barrier copolymer food trays sealed with FRESH WAVE FILM- (Net qty. of SHRIMPS = 22858 KGS, TRAYS= 285725 Nos & FILMS= 1142 kgs in the export product)	81400.00 KG	1. Frozen shrimps- IQF- Raw peeled & Deveined Tail Off. 2. Food trays low barrier copolymer- 03120 black LBCS case 3. FRESH WAVE FILM—24.016 x1148.35-in rolls.	22858.00 KG As per packing policy As per packing policy
	RA may take consequential action as per policy / procedure's			

5	239 Case No.:1/41/85-ALC3/2010	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:																
	HQ File :01/85/050/00181/AM11/	RLA File :10/24/040/00110/AM11/	Lic.No/Date:1010041734 11.02.2011	Approved																
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.																			
The case was considered by the committee as per agenda. The committee approved the case for fixation of norms for item no 1 & 2 . on net to net basis as under :-																				
<table><tr><th>Export product</th><th>Quantity</th><th></th><th>Import Item</th><th>Quantity</th></tr><tr><td rowspan="3">FROZEN MEALKIT CONTAINING SHRIMPS, PASTA, VEGETABLES & SAUCE Total net weight of SHRIMPS 78572 KGS,Pasta 197472 Kgs, Veg.78572 Kgs SAUCE = 118200 Kgs</td><td rowspan="3">472800.00 KG</td><td>1</td><td>SHRIMPS FROZEN RAW PEELED & DEVEINED TAIL OFF. IQF</td><td>78572.00KG</td></tr><tr><td>2</td><td>Pasta</td><td>121682.00Kg</td></tr><tr><td>3</td><td>VEGETABLES FRESH / CHILLED *</td><td></td></tr></table>					Export product	Quantity		Import Item	Quantity	FROZEN MEALKIT CONTAINING SHRIMPS, PASTA, VEGETABLES & SAUCE Total net weight of SHRIMPS 78572 KGS,Pasta 197472 Kgs, Veg.78572 Kgs SAUCE = 118200 Kgs	472800.00 KG	1	SHRIMPS FROZEN RAW PEELED & DEVEINED TAIL OFF. IQF	78572.00KG	2	Pasta	121682.00Kg	3	VEGETABLES FRESH / CHILLED *	
Export product	Quantity		Import Item	Quantity																
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		2	Pasta	121682.00Kg																
		3	VEGETABLES FRESH / CHILLED *																	
*The firm needs to specify the names of vegetables and the quantity of each required.																				
RA may take consequential action as per policy/procedure.																				

6	240 Case No.:2/45/85-ALC3/2010	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00186/AM11/	RLA File :31/21/040/00381/AM11/	Lic.No/Date:3110047335 11.03.2011	closed
Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.				
The case was considered by the committee as per agenda. The committee noted that despite of two reminders issued to RA (Pune) , hard copy is not received so far. Committee directed that case may be closed , as it seems that no ratification is required. Also the item is covered under SION C-1802.				

7	241 Case No.:8/7/85-ALC3/2011	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:																			
	HQ File :01/85/050/00034/AM12/	RLA File :31/24/040/00011/AM12/	Lic.No/Date:3110048308 27.05.2011	Approved																			
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.																						
The case was considered by the committee as per agenda. DIPP has earlier recommended only 1% wastage for item No.2 accordingly committee decided to recommends as follows																							
<table><tr><th>Export Item</th><th>Qty.</th><th></th><th>Import Item</th><th>Qty.</th></tr><tr><td rowspan="4">Parts of Writing Instrument Spring Ball Pen Tips (Twin Balls)</td><td rowspan="4">40000.00 Thousand in Nos. (Net weight 7128Kgs)</td><td>1</td><td>Stainless Steel Wire dia 2.30mm of relevant grade</td><td>14864.00Kgs inclusive 130% wastage.</td></tr><tr><td>2</td><td>Tungsten Carbide Balls</td><td>80800 Thousand in Nos. inclusive of 1%.wastage.</td></tr><tr><td>3</td><td>Spring</td><td>40000.00Thousands Nos. on net to net basis.</td></tr><tr><td>4</td><td>Cutting Oil, Cleaning Oil, Trichloroethylene , Cutting Tools (4% of FOB value of exports)</td><td>4% of FOB value of exports.</td></tr></table>					Export Item	Qty.		Import Item	Qty.	Parts of Writing Instrument Spring Ball Pen Tips (Twin Balls)	40000.00 Thousand in Nos. (Net weight 7128Kgs)	1	Stainless Steel Wire dia 2.30mm of relevant grade	14864.00Kgs inclusive 130% wastage.	2	Tungsten Carbide Balls	80800 Thousand in Nos. inclusive of 1%.wastage.	3	Spring	40000.00Thousands Nos. on net to net basis.	4	Cutting Oil, Cleaning Oil, Trichloroethylene , Cutting Tools (4% of FOB value of exports)	4% of FOB value of exports.
Export Item	Qty.		Import Item	Qty.																			
Parts of Writing Instrument Spring Ball Pen Tips (Twin Balls)	40000.00 Thousand in Nos. (Net weight 7128Kgs)	1	Stainless Steel Wire dia 2.30mm of relevant grade	14864.00Kgs inclusive 130% wastage.																			
		2	Tungsten Carbide Balls	80800 Thousand in Nos. inclusive of 1%.wastage.																			
		3	Spring	40000.00Thousands Nos. on net to net basis.																			
		4	Cutting Oil, Cleaning Oil, Trichloroethylene , Cutting Tools (4% of FOB value of exports)	4% of FOB value of exports.																			
RA may take consequential action as per policy/procedure.																							

8	242 Case No.:6/7/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00032/AM12/	RLA File :03/94/040/01109/AM11/	Lic.No/Date:0310624033 29.03.2011	Deferred
Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.				

The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from the Deptt. of IPP. The committee directed to re-examine the case in file with reference to earlier similar case.

9	243 Case No.:5/7/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00031/AM12/	RLA File :03/94/040/01116/AM11/	Lic.No/Date:0310624797 01.04.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from the Deptt. of C&PC. The committee directed to re-examine the case in file with reference to earlier similar case.			

10	244 Case No.:2/7/85-ALC3/2011	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:								
	HQ File :01/85/050/00028/AM12/	RLA File :03/95/040/01003/AM11/	Lic.No/Date:0310621229 15.03.2011	Approved								
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.											
	The case was considered by the committee as per agenda. The committee decided to approve the case as per the comments furnished by the Deptt. of C&PC vide their u.o.No.14010/42/2011Ch.II dated 28.6.2011 in an earlier case but on the same product it was further decided that export are subject to the conditions of export policy and No Objection Certificate from the Deptt. of Atomic Energy.											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Zirconium Silicate powder/Opacifier</td><td>200.00MT</td><td>Zircon Sand</td><td>180.00MT</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Zirconium Silicate powder/Opacifier	200.00MT	Zircon Sand	180.00MT
Export Item	Qty.	Import Item	Qty.									
Zirconium Silicate powder/Opacifier	200.00MT	Zircon Sand	180.00MT									
	RA may take consequential action as per policy/procedure.											

The committee decided that the condition of export policy and no objection certificate from Deptt. of Atomic Energy is also applicable to the earlier case no 191 approved in meeting held on 21.7.2011, for which DES.VI will issue instructions to RA on the relevant file.

11	245 Case No.:2/35/85-ALC3/2010	Party Name:IMSOFER MANUFACTURING (INDIA) PRIVATE LIMITED,	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00144/AM11/	RLA File :31/24/040/00213/AM11/	Lic.No/Date:3110046139 27.12.2010	closed
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee noted that despite three reminders issued to RA (Pune) , hard copy has not been received so far. Committee directed that case may be treated as closed., as it seems that no ratification is required.			

12	246 Case No.:7/7/85-ALC3/2011	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00033/AM12/	RLA File :03/95/040/00980/AM11/	Lic.No/Date:0310620950 14.03.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from NDRI. NDRI may be reminded to expedite their comments and case may be placed before committee on receipt of comments.			

13	247 Case No.:9/9/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00047/AM12/	RLA File :03/94/040/00163/AM12/	Lic.No/Date:0310636581 16.06.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from the Dept. of MFPI.. The MFPI may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.			

14	248 Case No.:1/5/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00019/AM12/	RLA File :07/24/040/00001/AM12/	Lic.No/Date:0710078557 12.04.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from MFPI.. The firm may also be requested to clarify regarding the units and quantity of export product. The case may be re-listed on receipt of comments.			

15	249 Case No.:9/10/85-ALC3/2011	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00056/AM12/	RLA File :31/83/040/00032/AM12/	Lic.No/Date:3110048826 23.06.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			

The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Deptt. of C&PC. The dept. of C&PC may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.

16	250 Case No.:4/22/85-ALC3/2010	Party Name:MINDA CORPORATION LTD.	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00084/AM11/	RLA File :05/24/040/00169/AM11/	Lic.No/Date:0510272403 08.09.2010	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP. The DIPP may be reminded and a complete set of application may also be forwarded to expedite their comments. To be re-listed on receipts of comments.			

17	251 Case No.:8/9/85-ALC3/2011	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00046/AM12/	RLA File :04/24/040/00074/AM12/	Lic.No/Date:0410124938 14.06.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. The RA (Chennai) may be reminded to furnish the hard copy of the application and on receipt of hard copy, referred to concerned Technical Authority for comments .			

18	252 Case No.:2/6/85-ALC3/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00024/AM12/	RLA File :03/94/040/00119/AM12/	Lic.No/Date:0310631357 16.05.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case and as per the DIPP letter dated			

18.8.2011 directed to call for the following information from the firm i.e

- I. Detailed technical drawing with the dimensions of export product..
- II. Detailed calculation as to how the quantity of import item at Sl.No. 1 i.e Pre- Galvanized steel pipe proposed for import has been arrived at including the size & net weight of component to be manufactured out of this import item.

19	253	Party Name:VINBROS & CO. PONDICHERRY	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/0029/AM11	RLA File :25/24/040/0025/AM10	Lic.No/Date:2510002782 17.03.2010	Deferred
	Amendment in the description of export item			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The MFPI may be reminded to expedite their comments and case may be placed before committee on receipts of comments.			

20	254	Party Name:NTL ELECTRONICS INDIA LTD.	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	Case No.:3/8/85-ALC3/2011			
	HQ File :01/85/050/00038/AM12/	RLA File :05/24/040/00073/AM12/	Lic.No/Date:0510292282 31.05.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to refer the case to Deptt. of Electronics for their comments. To be re-listed on receipt of comments.			

21	Case No.:1/39/85-ALC3/2010	Party Name:NAIK OCEANIC EXPORTS,	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00175/AM11/	RLA File :03/95/040/00866/AM11/	Lic.No/Date:0310612555 25.01.2011	Deferred

	Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from MPEDA. MPEDA may be reminded to expedite their comments and to be re-listed on receipt of comments.		

22	256	Ref. from Commissioner of Customs, Raigad	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status: On file
	HQ File :01/83/162/408/AM12	Clarification on import of Lactose as an alternative input to Sugar under SION A-1443 under DFIA for export of Oxalic Acid.		
	The case was considered by the committee as per agenda. The committee decided that the matter may be examined on file with reference to policy circular No.13 dated 31.1.2011.			

23	257	Review of SION E-1 and E-5	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status: Deferred
	HQ File :01/85/162/232/AM11	Review of SION appearing at Sl. No. E-1 & E-5 for export of Assorted Confectionery and Biscuits (with or without dry fruits) respectively.		
	The case was considered by the committee as per agenda. The committee decided to defer the case for want of comment MFPI & MSME. The case may be re-listed on 25.8.2011.			

24	258	Party Name:ORGANIC INDIA PVT. LTD	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status: Approved
	HQ File :01/85/050/0099/AM10	RLA File :06/24/040/0014/AM10	Lic.No/Date: 0610012723 DT. 08.01.2008, 0610014157 dt. 05.09.2008, 0610014158 dt. 05.09.2008, 0610015120 dt. 11.02.2009 & 0610015955 dt. 23.07.2009	
	Review of adhoc norms fixed under para 4.7 of HBP, Vol.I			
The case was considered by the committee as per agenda. The committee noted that ad-hoc norms were fixed earlier against the above stated Advance Authorizations by the norms committee in its meeting held on 15.5.2009. On representation of the firm the matter has been reviewed. The licensee was given PH on 07.07.2011 before the committee to explain the wastages claimed by them. A detailed discussion took place regarding the ingredients which are used as raw material as blends and the flavouring essences used by the licensee. They were asked to give detailed write up on the requirement of both the kinds of goods separately. The decision earlier taken was also reviewed in the light of new explanation. It was clear that flavouring essences (which are essential oils and are alcohol based) are				

difficult to account for in quantity terms as they evaporate during the process but impart flavour. As they are sensitive, it was decided to limit them in value terms. As for the flavouring herbs which are ingredients, wastage of 2% was found reasonable. The comments of MSME dt.16.08.2011 have been received. Accordingly, committee decided to approve the case as under

“The natural flavouring herbs as ingredients are to be allowed with 2% wastage. The relevant flavours (alcohol based flavouring essences) are to be allowed only to the extent of 5% of FOB value of the export product”.

RA may take consequential action as per policy/procedure

25	259	Party Name:ORGANIC INDIA PVT. LTD	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00117/AM110	RLA File :06/24/040/0019/AM11/	Lic.No/Date: 0610018453 dt. 09.07.2010	Approved
	Fixation of ad-hoc norms fixed under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. Committee in its meeting held on 07.04.2011 had approved only packing material. On representation of the firm the matter has been reviewed. The licensee was given PH on 07.07.2011 before the committee to explain the wastage claimed by them. A detailed discussion took place regarding the ingredients which are used as raw material as blends and the flavouring essences used by the licensee. They were asked to give detailed write up on the requirement of both the kinds of goods separately. The decision earlier taken was also reviewed in the light of new explanation. It was clear that flavouring essences (which are essential oils and are alcohol based) are difficult to account for in quantity terms as they evaporate during the process but impart flavour. As they are sensitive, it was			

decided to limit them in value terms. As for the flavouring herbs which are ingredients, wastage of 2% was found reasonable. The comments of MSME dt.16.08.2011 have been received. Accordingly, committee decided to approve the case as under

“The natural flavouring herbs as ingredients are to be allowed with 2% wastage. The relevant flavours (alcohol based flavouring essences) are to be allowed only to the extent of 5% of FOB value of the export product”.

RA may take consequential action as per policy/procedure.

26	260 Case No.:7/21/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00075/AM11/	RLA File :03/94/040/00154/AM11/	Lic.No/Date:0310574340 14.05.2010	Approved
Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.				
	The case was considered by the committee as per agenda.The committee noted the comments furnished by the MFPI Vide their letter no 3/DGFT/ 2011 dated 10.8.2011 and accordingly decided to fix the norms as recommend by MFPI as under:-			
	Export product	Quantity	Import Item	quantity
	COCOA BUTTER	1 K.G	COCOA PASTE (MASS/LIQUOR)	2.10 K.G
	RA may take consequential action as per policy/ procedures			

27	261 Case No.:22/36/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:								
	HQ File :01/85/050/00167/AM11/	RLA File :03/94/040/00644/AM11/	Lic.No/Date:0310599271 28.10.2010	Approved								
Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.												
The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI Vide their letter no 3/DGFT/ 2011 dated 10.8.2011. As per the written comments furnished by MFPI the committee approved the case as under:-.												
<table><tr><td>Export product</td><td>Quantity</td><td>Import item</td><td>Quantity</td></tr><tr><td>COCOA BUTTER</td><td>1 K.G</td><td>COCOA PASTE (MASS/LIQUOR)</td><td>2.10 K.G</td></tr></table>					Export product	Quantity	Import item	Quantity	COCOA BUTTER	1 K.G	COCOA PASTE (MASS/LIQUOR)	2.10 K.G
Export product	Quantity	Import item	Quantity									
COCOA BUTTER	1 K.G	COCOA PASTE (MASS/LIQUOR)	2.10 K.G									
RA may take consequential action as per policy/ procedures												

28	262 Case No.:15/4/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:								
	HQ File :01/85/050/00015/AM12/	RLA File :03/94/040/00881/AM11/	Lic.No/Date:0310610482 11.01.2011	Approved								
Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.												
The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI Vide their letter no 3/DGFT/ 2011 dated 10.8.2011. As per the written comments furnished by MFPI the committee approved the case as under:-.												
<table><tr><td>Export product</td><td>Quantity</td><td>Import item</td><td>Quantity</td></tr><tr><td>COCOA BUTTER</td><td>1 K.G</td><td>COCOA PASTE (MASS/LIQUOR)</td><td>2.10 K.G</td></tr></table>					Export product	Quantity	Import item	Quantity	COCOA BUTTER	1 K.G	COCOA PASTE (MASS/LIQUOR)	2.10 K.G
Export product	Quantity	Import item	Quantity									
COCOA BUTTER	1 K.G	COCOA PASTE (MASS/LIQUOR)	2.10 K.G									
RA may take consequential action as per policy/ procedures												

29	263 Case No.:2/15/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00081/AM12/	RLA File :03/94/040/00429/AM12/	Lic.No/Date:0310648759 16.08.2011	Deferred
Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.				
The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. . The RA may be requested to furnish the hard copy of the application and to be placed before the committee on receipt of comments.				

30	264 Case No.:1/15/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/85-ALC3/2011 18.08.2011	Status:
	HQ File :01/85/050/00080/AM12/	RLA File :03/94/040/00430/AM12/	Lic.No/Date:0310648756 16.08.2011	Deferred
Fixation of adhoc norms under Para 4.7 of HBP (Vol.I), 2009-14.				
The case was considered by the committee as per agenda. . The committee decided to defer the case as hard copy of the application is not received. . The RA may be requested to furnish the hard copy of the application and to be placed before the committee on receipt of comments				